

Shri Bimal Ghose (Barrackpore): A "No-Day-Yet-Named Motion" regarding the Annual Report on the working of the administration of the Companies Report was held over last session. I hope that will be taken up during this session at least.

Shri Mohammad Inam (Chitaldrug): I request that the discussion on my motion on railway accidents may also be taken up.

Mr. Speaker: The Business Advisory Committee is meeting this afternoon and there we will discuss this. All hon. Members who want to make special representations regarding their motions are all invited to attend the meeting. I need not invite them separately. They can come to my chamber at 4 o'clock. We shall try to find as much time as possible.

Acharya Kripalani (Sitamarhi): Will there be no discussion on Kerala as you promised?

Mr. Speaker: I am bringing it up on Monday. I will include it on the agenda so that hon. Members may know it. There is a notice of a motion given by Dr. Menon. Since it contains serious allegations I had asked him to submit documents in support of the allegations that he has made. I have been taking time to go through them.

His motion reads:

"The serious situation that has arisen as a result of the persistent violation in Kerala State of fundamental rights guaranteed by the Constitution and the failure of the Government of Kerala State to function in accordance with the provisions of the Constitution be taken into consideration."

Since this motion contains very serious allegations, I had asked him to furnish documents in support of his case. He has submitted volumes of documents—some judgments, some

notifications, some newspaper reports, various affidavits and so on. I will include this item in the agenda just for the purpose of finding out from him as to whether there is sufficient material or what the general opinion is. I have to make up my mind as to whether to allow a discussion on it or not. At this stage, I am not actually allowing a discussion. I am only allowing him to bring up this matter. I will only give him an opportunity on that day to present his case. Thereafter I will consider as to what exactly has to be done.

Shri S. M. Banerjee: In the House or in your Chamber?

Mr. Speaker: I am bringing it up here for the purpose of finding out whether I should fix a day for discussion or not. It is only a preliminary stage.

12.31 hrs.

ELECTIONS TO COMMITTEES

ESTIMATES COMMITTEE

Shri B. G. Mehta (Gohilwad): Sir, I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1959, *vice* Shrimati Renuka Ray and Shri Nemi Chandra Kasliwal resigned."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from

among themselves to serve as members of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1959, vice Shrimati Renuka Ray and Shri Nemi Chandra Kasliwal resigned."

The motion was adopted.

PUBLIC ACCOUNTS COMMITTEE

Shri Ranga (Terah): Sir, I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on 30th April, 1959, vice Shri T. N. Singh resigned from Lok Sabha."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on 30th April, 1959, vice Shri T. N. Singh resigned from Lok Sabha."

The motion was adopted.

12.33 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950."

The motion was adopted.

Shri A. K. Sen: Sir, I introduce* the Bill.

12.34 hrs.

MOTION RE. APPRAISAL AND PROSPECTS OF SECOND FIVE YEAR PLAN—contd.

Mr. Speaker: The House will now resume discussion on the motion regarding Memorandum on Appraisal and Prospects of the Second Five-Year Plan, which was moved on the 17th September, 1958 and the substitute motions Nos. 1 to 16, 18 and 19 moved thereto yesterday. Out of ten hours allotted to this motion, four hours now remain, excluding the time taken after 5 P.M. yesterday.

Shri Satyendra Narayan Sinha may continue his speech.

Shri Mohammed Imam (Chitaldrug): I submit that the time may be extended. Very few hon. Members from this side have taken part. As a matter of fact, only four as against 16 hon. Members from the other side have spoken yesterday.

Shri Braj Raj Singh (Firozabad): As a matter of fact, the hon. Minister took one hour and 37 minutes.

Mr. Speaker: What does Shri Imam want? Half an hour?

Shri Mohammed Imam: Time may be extended.

Shri Khadilkar (Ahmednagar): Two hours more because it is an important problem.